

(a) whether it is a fact that the Government of Assam have asked the Union Government to exploit the coalfields in Garo Hills, Assam; and

(b) if so, whether it is a fact that Union Government have imposed certain conditions before undertaking to work the aforesaid coalfields; and

(c) if so, what are these conditions?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (c). Yes, the Assam Government have requested that the Garo coalfields may be exploited. The proposal is being examined by the National Coal Development Corporation which is in correspondence with the State Government. Since the proposal is still being explored in all its aspects, the question of imposing any conditions does not arise at this stage.

दया याचिकायें

१६६८. श्री बागड़ी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि फांसी की सजा के कितने मामले भारत के संविधान के अनुच्छेद ७२ के अधीन दया याचिकायें देने पर जनवरी, १९६२ से जुलाई, १९६२ की अवधि में उमर कैद की सजा में तबदील हुए ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार): प्रथम जनवरी से ३१ जुलाई, १९६२ तक की अवधि में ४० कैदियों के मामलों में फांसी की सजा उमर कैद में तबदील की गई ।

Olpad Oil

1699. { **Shri D. J. Naik:**
 { **Shri P. R. Patel:**
 { **Shri Chhotubhai Patel:**

Will the Minister of **Mines and Fuel** be pleased to state:

(a) how many pin points have been fixed for drilling Olpad region or Surat District;

(b) how many of them are in process of drilling; and

(c) prospects of obtaining oil?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) Five locations have been fixed for drilling on Olpad structure.

(b) One; viz. location No. 2.

(c) It is difficult to say any thing at this stage.

Stock Holders of Iron and Steel

1700. **Shri R. P. Singh:** Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether it is a fact that a number of cases for appointment of Registered Stock-holders of Iron and Steel for different places in the States of Bihar are pending since long in the Office of the Iron and Steel Controller, Calcutta:

(b) whether it is also a fact that due to this delay the supply of iron is not made to the deficit part of the State; and

(c) if the replies to parts (a) and (b) above be in the affirmative, what Government propose to do to expedite the matter?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) to (c). Registered stockists are appointed by the Iron and Steel Controller on the recommendation of the State Governments. The Bihar Government had recommended appointment of 25 Registered Stockists in the first phase and 24 in the second phase. Subsequently this recommendation was amended as they wanted only 21 Stockists to be appointed in the first phase. No recommendations have been received yet for the second phase. The recommendations for the first phase were received piece-meal and the State Government were requested to furnish consolidated recommendation by 30th September, 1961. This recommendation was not received by the Iron and Steel Con-